

Waiver of loans to industrialists

†711. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) the number of industrialists in the country at present against whom a debt exceeding Rupees 50 crores remains pending, the list thereof along with debt amount against their names;

(b) whether Government is once again considering to waive off the loans taken by industrialist in coming times; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) The details of industrialists against whom a debt exceeding ₹ 50 crore remains pending alongwith debt amount is as under:

NPA accounts above ₹ 50 crore for PSBs as on June 30, 2016

No. of NPA Accounts	Amount (₹ in crore)
2071	3,88,919

Source: PSBs

(b) and (c) In terms of instructions of Reserve Bank of India (RBI), every bank has to have its own recovery policy including the manner and procedure of write-offs. Loans are written off after appropriate provisions have been made to take advantage of tax benefits and capital optimization. In respect of technical write-offs, RBI has permitted write-offs at Head Office level while recovery efforts are still continued at branch level.

Disclosure of write-offs is mandatory to be published in the balance sheet of the banks as per RBI master circular on Disclosure in Financial Statements-‘Notes to Accounts’ dated July 1, 2015.

Loan recovery by MFIs

712. SHRI PARVEZ HASHMI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some of the Micro Financing Institutions (MFIs) are using strong arm tactics for recovery of loans given by them to the needy and poor persons;

(b) if so, the action taken by Government against such MFIs; and

† Original notice of the question was received in Hindi.